

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 59/MP/2014**

Subject : Providing protection systems having reliability, selectivity, speed and sensitivity and keeping them functional in terms of Regulation 5.2 (I) of the CERC (Indian Electricity Grid Code) (First Amendment), regulations, 2012 read along with regulation 3 (e) of the CERC (Grid Standards) regulations, 2010 for ensuring security of the Eastern Regional grid as well as the inter-connected Indian grid.

Date of hearing : 24.4.2014

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri M. Deena Dayalan, Member  
Shri A.K. Singhal, Member

Petitioner : Eastern Regional Load Despatch Centre

Respondents : Odisha Power Transmission Corporation Limited and others

Parties present : Shri Surajit Banerjee, ERLDC  
Ms. Jyoti Prasad, NLDC  
Shri P.K. Pattanaik, OPTCL  
Shri L.K. Mohanti, OPTCL  
Shri Mohit Kumar Shah, Advocate, BSPHCL

**Record of Proceedings**

The representative of the petitioner submitted as under:

(a) The present petition has been filed against OPTCL for not maintaining its system as per the Grid Code and CEA Grid Standard particularly at Meramundali sub-station.

(b) Operational constraints at Meramundali sub-station have been existing since 2009 and in a number of times, power supply has disrupted in OPTCL.

(c) Incidents of multiple tripping from Meramundali were deliberated in various fora of ERPC in which OPTCL was urged to take necessary

action for prevention of multiple element outages from Meramundali. However, the desired improvement is yet to be perceived.

(d) The outage at Meramundali sub-station reduces ATC of ER-SR and the reliability on supply to both OPTCL and SR.

(e) Forced outage/tripping of multiple transmission elements at 400 KV Meramundali sub-station and 220 kV sub-station at Jeynagar and Theubali on numerous occasions resulted in temporary removal of complete sub-station from service. These events were a rare contingency as per transmission planning criteria which subjected the system stress much beyond what it is planned to handle.

(e) Despite deliberation in RPC Forum, OPTCL is not maintaining the system as per Grid Code which is adversely affecting the grid operation.

2. The representative of Odisha Power Transmission Corporation Limited submitted that adequate measures have already been taken for improvement of the system to comply with the Grid Code.

3. Learned counsel for Bihar State Power Holding Company Limited requested for time to file reply to the petition.

4. After hearing the representatives of the petitioner, respondent and learned counsel for BHPHCL, the Commission directed to admit the petition and issue notice to the respondents.

5. The Commission directed the petitioner to serve copy of the petition on the respondents, if not served, by 6.5.2014. The respondents were directed to file their replies by 21.5.2014 with an advance copy to the petitioner, who may file its rejoinder, if any, on or before 30.5.2014.

6. The petition shall be listed for hearing on 5.6.2014.

By order of the Commission  
Sd/-  
(T. Rout)  
Chief (Law)